## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

# FIRST TO Eleventh REPORTS (ENGLISH VERSION)



**Eleventh Lok Sabha** 

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS (Eleventh Lok Sabha)

## ELEVENTH REPORT (Presented on 6-8-1997)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.
  - 2. The Committee met on 4 August, 1997 for-
    - I. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
    - II. Reconsideration of classification of Bills.

Classification and allocation of time to Bills

- 3. The Committee considered classification and allocation of time to twenty-three Bills specified in Appendix.
- 4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—
  - 1. The Public Sector Enterprises Development Bank of India Bill, 1997 by Shri George Fernandes.
  - 2. The Prevention of Insults to National Honour (Amendment) Bill, 1997 (Insertion of new section 4) by Shri R. Sambasiva Rao.
  - 3. The Special Courts for Women Bill, 1997 by Shri Chitta Basu.
  - 4. The Population Control Bill, 1997 by Shri Dhirendra Agarwal.

The Committee further recommend that the remaining nineteen Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### Reconsideration of the classification of Bills

- 5. The Committee then considered the requests of Shri Amar Pal Singh and Dr. T. Subbarami Reddy to reconsider their earlier decisions (vide Fifth Report) regarding the classification of the following Bills from category 'B' to category 'A':—
  - (1) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1996.
  - (2) The Compulsory Voting Bill, 1996.
- 6. On reconsideration, the Committee recommended that the High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1996 may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the other Bill.

#### Recommendations

- 7. The Committee recommend that-
  - (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
  - (ii) the reclassification of the Bills, as shown in paragraph 6 above, be agreed to by the House.

New Delii; 4 August, 1997 13 Shravana, 1919(Saka) SURAJ BHAN, Chairman, Committee on Private Members' Bills and Resolutions.

### APPENDIX

	Name of the Bill and member-in-charge	Bill No.	Category recom- mended	Time recom- mended
1	2	3	4	5
1.	The Forest (Conservation) Amendment Bill. 1997 (Amendment of section 2) by Shri Mahabir Lal Vishwakarma.	56 of 1997	В	2 hours
2.	The Constitution (Amendment) Bill, 1997 (Amendment of article 217) by Shri Mahabir Lal Vishwakarma.	54 of 1997	В	2 hours
3.	The Compulsory Sterilisation Bill, 1997 by Shri Rameshwar Patidar.	67 of 1997	В	2 hours
4.	The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 1997 (Amendment of the Schedule) by Shri Satya Pal Jain.	70 of 1997	В	2 hours
5.	The Chilli Growers (Benefit) Bill, 1997 by Shri R. Sambasiva Rao.	68 of 1997	В	2 hours
6.	The Tobacco Growers (Benefit) Bill, 1997 by Shri R. Sambasiva Rao.	58 of 1997	В	2 hours
7.	The Government of Union Territory of Lakshadweep Bill, 1997 by Shri Basudeb Acharia.	78 of 1997	В	2 hours
8.	The State of Uttarakhand Bill, 1997 by Shri Jai Prakash Agarwal.	74 of 1997	В	2 hours
9.	The State of Vidarbha Bill, 1997 by Shri Banwari Lal Purohit.	77 of 1997	В	2 hours
10.	The State of Uttaranchal Bill, 1997 by Shri Bachi Singh Rawat.	73 of 1997	* В	2 hours
11.	The State of Vananchal Bill, 1997 by Shri R.L.P. Verma	75 of 1997	В	2 hours
12.	The Maharashtra Reorganisation Bill, 1997 by Shri Datta Meghe.	79 of 1997	В	2 hours
13.	The Public Sector Enterprises Development Bank of India Bill, 1997 By Shri George Fernandes.	87 of 1997	<b>A</b> .	2 hours

1	2 3	4	5
14.	The Recovery of Debts Due to 97 of 1 Banks and Financial Institutions (Amendment) Bill, 1997 (Amendment of section 1, etc.) by Shri George Fernandes.	1997 B	2 hours
15.	The Representation of the People 95 of 1 (Amendment) Bill, 1997 (Insertion of new section 8B) by Shri Prabhu Dayal Katheria.	.997 B	2 hours
16.	The Indian Penal Code (Amend- 90 of 1 ment) Bill 1997 (Amendment of section 376) by Shri Prabhu Dayal Katheria.	997 B	2 hours
17.	The Scrutiny of Assets of Ministers, 104 of 1 Members of Parliament and Public Scrvants Bill, 1997 by Shri Prabhu Dayal Katheria.	997 B	2 hours
18.	The Prevention of Insults to National 91 of 19 Honour (Amendment) Bill, 1997 (Insertion of new section 4) by Shri R. Sambasiva Rao.	997 A	2 hours
19.	The Prohibition of Extravagant Ex- 100 of 19 penditure on Marriages Bill, 1997 by Shri R. Sambasiva Rao.	997 B	2 hours
20.	The Disclosure of Assets by Minis- 105 of 19 ters, Members of Parliament and Civil Servants Bill, 1997 By Shri G.A. Charan Reddy.	997 B	2 hours
21.	The High Court of Andhra Pradesh 82 of 19 (Establishment of a Permanent Bench at Visakhapatnam) Bill, 1997 by Dr. M. Jagannath.	997 B	2 hours
22.	The Special Courts for Women Bill, 96 of 19 1997 by Shri Chitta Basu.	197 A	2 hours
23.	The Population Control Bill, 1997 by 94 of 19 Shri Dhirendra Agarwal.	97 A	2 hours